IN THE CENTRAL ADMINISTRATIVE TRIDUNAL

NEW DELHI

O.A. No. 1430/92 T.A. No.

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DA	TE OF D	DECISION
j.C.Ghawana & 9 Others		Petitioner
Shri B.B. Rayal		Advocate for the Petitioner(s)
Versus	ı	Respondent
DG. CSIR & Anr. Shri A.K. Sikri		Advocate for the Respondent(s)
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CORAM	•	,
The Hon'ble Mr. S.P. Biswas, Member(A)	·	
The Hon'ble Mr.		

1. To be referred to the Reporter or not?

2. Whether it needs to be circulated to other Benches of the Tribunal?

(S.P. Biewas) Member(A)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1430/1992

New Delhi, this 12th day of November, 1997

Hon'ble Shri S.P. Biswas, Member(A)

s/Shri

- 1. Shri J.C. Ghawana
- 2. Chandan Singh Manral
- 3. Vidya Ram
- 4. SriKishan
- 5. M.S. Negi
- 6. Bhola Thakur
- 7. Laxmi Narain
- 8. Ramesh Kumar
- 9. O.P. Paswan
- 10. R.K. Kaushik
- all working in the NationalPhysical Laboratory, CSIR, New Delhi

.. Applicants

(By Shri B.B. Raval, Advocate)

versus

- 1. Director General Council of Scientific and Industrial Research Rafi Marg, New Delhi
- 2. Director National Physical Laboratory Dr. K.S. Krishnan Road New Delhi-12

.. Respondents

(Shri A.K. Sikri, Advocate)

ORDER

this original application. These are: The applicants as well as the juniors were engaged as casual daily wager Technicians Grade III in the pay scale of Rs.750-940 (Group D) and some daily wagers junior to the applicants have been considered and promoted as Grade II Technicians in the scale of pay of Rs.950-1500 (Group C). Of the three wings in the organisation, namely Scientific, Technical and Administration, all of them

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were engaged in various activities within the technical All the applicants have been confirmed at different points of time in 1990-1991 in different posts shown against each in Annexure A-5, after they completed in-service training/trade test provided by the National Physical Laboratory (NPC for short) or acquired privately the necessary technical qualification. All of them - applicants and their juniors - carry with them ${\bf a}$ Serial No. in the Merit List as assigned to them by the respondents. As desired by the respondents, all applicants did fill up the proforma designed by the respondents for the purpose of considering applicants for promotion/absorption in Technician Grade lab**o**urers the casual II. For this purpose, all including those who have been promoted ignoring the superior claims of the applicants are governed by the Scheme called "Casual Labourer Absorption Scheme of March, 1990". All the applicants do possess entry level (Academic and Technical) qualifications required for regularisation/absorption in Technicians Grade II post terms and conditions and also fulfill all other stipulated in the aforementioned Scheme.

2. Applicants are aggrieved since several of their juniors - daily wage casual labourers - who were recruited in NPL 3-6 years after their appointments have been allowed to by Respondent No.1 - Council for Scientific and Industrial Research (CSIR for short) to

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of promotion to Technician Grade II in Group C. The applicants alleged that those promoted wrongly are juniors to them not only in terms of their appointment in the capacity of daily wagers but also attainment of temporary status. Consequently, they have sought for issuance of directions to the respondents to fill up the regular Group C posts of Technician Grade II only from the rank of applicants atleast from the date their juniors were appointed/considered, looking into their seniority and experience.

- 3. In the counter, respondents have only submitted that "at the time of absorption of the applicants in 1985, only Group D posts were available and the applicants were absorbed directly as per CSIR Scheme".
- 4. In the background of the scenerio aforementioned, the question arises is whether the respondents' stand in denying absorption/promotion to the applicants to Technician Grade II is sustainable in the eyes of law. Before we go into the legal aspects, yet another undisputed reality as regards merit list, date of appointment of the applicants vis-a-vis juniors are worthmentioning. The position is hereinbelow;





APPLICANTS			001.20.10			
Name (qualifi-	Sl.No. in Merit	JO1117119	Name/quali- S fication	List	Date of	
S/Shri J.C. Ghawana Madhyama(Vishar	2	3.11.74	Anis Parvej 10th	40	9.11.79	
Vidya Ram High School	18	24.7.78	Suresh Chandr 10th	a 55	14.4.80	
Bhola Thakur 10th	20	14.8.78	Man Bahadur 10th	59	June,80	
R.K. Kaushik	24	21.10.78	Harish Bhat M. Com.	86	1.10.80	
Sri Kishan B.A.	32	9.8.79	Hans Raj Hr.Secondary	98	5.8.83	
Laxmi Narain	35	20.8.79	Anup Kumar 10th	98	17.10.83	
M.S. Negi	38	17.7.79	Suman Bhardw B.A.	aj 102	3.3.81	
Ramesh Kumar Matric	66	23.6.80	M.K. Gandhi Sr.Secondary	109	1.5.81	
Chandan Singh Intermediate	67	23.6.80	Mange Ram Matric	113	6.7.81	
O.P. Paswan	107	28.4.81	Hawa Singh 10th	114	28.7.81	
•			Sultan Singl Matric	122	15.9.81	
			O.P.S.Tomar B.Sc.	123	21.9.81	
			N.K.Vats) Name 10th) not			
			Uma Sethi Hr.Secondar	ý		

5. The laws and rules that would govern promotion or regularisation of the daily wage casual labourers are now well settled. Provision of security in service by regularising the casual employment within a reasonable

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period has been accepted as constitutional goal for our socialistic pattern as has been held by the Hon'ble Supreme Court in Grih Kalyan Kendra Workers Union Vs. UOI & Ors. (1991) 1 SCC 619. No employee has a right to promotion but he has only the right to be considered for promotion according to the rules. Chances of are not conditions of service and promotion defeasible (Please see Syed Khalid Rizvi Vs. UOI, 1994 However, right to be considered SCC (L&S) 84). according to one's own turn arises from Article 14 and 16 of the Constitution and this cannot be denied in terms of law. If any authority is required for this proposition, it is available in Arumugham Vs. State of Tamil Nadu, 1991 Supp.(2) SCC 199. Authority is also legion in respect of rules and regulations that have to be followed for regularisation/termination of casual The law has been laid down by their Lordships workers. of the Apex Court in the judgements of Inder Pal Yadav Vs. UOI (CMP No.3797/85, 110/85, 10940/87) decided on 20.7.87 and Ghaziabad Development Authority & Ors. Shri Vikram Chaudhary and Ors. JT 1995(5) SC 536. In short, "First come first serve" and "last to come first are the basic criteria respectively for to go" of regularisation, disengagement and re-employment casual labourers.

6. When the case came up for hearing on 15.7.97, respondents were directed to clarify the position in respect of para 4.1 and 2(G) of the reply statement.





These two relate to the requirement of prescribed 7. qualification necessary for absorption in Group C. Respondents were also directed to provide details of the Recruitment Rules for filling up posts of Technicians in Grade II. Instead of directly replying to the queries, respondents submitted that when the turn for applicants came up for absorption, there were only Group D posts available and the applicants were absorbed accordingly. During the course of pleadings, we also asked the respondents' counsel to indicate the rationale adopted in ordering promotion to the juniors and the reply was that persons already absorbed in Group I/D could not be considered again for absorption against Group II/C, derived the benefits of they have already since absorption and that absorption also depends upon the availability of the post at a given point of time. other words, since seniors stand already absorbed lower category and that there were no vacancies of higher scale posts at the relevant time of subsequent consideration, their cases for absorption in promotional grade could not be reconsidered, notwithstanding the rules of seniority. I do not consider that the criterion followed by the respondents can be held to be correct in law. I also find that options were called for and given in time by the applicants for the purpose of considering them for promotion. It is true that asking for option of candidates is only a discretionary and the Government is not bound to select the matter

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candidates on the basis of options obtained. But respondents were bound to prescribe an objective rational method of selection of candidates depending upon the job necessity/ requirement and fulfilment necessary qualifications prescribed for the post. The fact that consideration has not taken place though the applicants were within the eligibility zone of promotion and possess necessary and desirable qualification and are senior enough for consideration of promotion has not been denied by the respondents. Appointment of candidates by pick-and-choose, without adhearing to the principle of seniority, is unsustainable in law. these circumstances, arbitrariness is writ large on the face of R-3 order dated 25.5.91 issued by CSIR. in violation of the law laid down by the Apex Court in Arumugham's case (supra).

- 8. In the result,
 - (i) The OA is allowed. Annxure R-3 order dated 25.5.91 is bad in law and cannot be sustained.

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- (ii) Respondents shall consider candidatures
 the applicants for promotion to
 Technician Grade II, and if found fit,
 shall be promoted to that grade from the
 date of promotion of their juniors. This
 shall be done within a period of three
 months from the date of receipt of a
 certified copy of this order.
- (iii)There shall be no back wages/pay since the applicants have not officially shouldered the responsibility of Grade II Technicians.
- (iv) On promotion, the seniority of the applicants vis-a-vis others in the capacity of Grade II Technicians, shall accordingly be determined in accordance with rules. There shall be no order as to costs.

(S.P<u>. Biswas)</u> Member(A)

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